



Government of India
Ministry of Commerce and Industry
Department of Commerce

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES - II SECTION)

MINUTES OF THE NORMS COMMITTEE- II

MEETING No. NC/2/MEET/Jul/202122/2

DATED: 03/09/2021

Please Note

- I. For information of exporters, Norms Committee - II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 72 to 76, 78 to 80, 85 .Communications in respect of cases/pertaining to NC- II may be sent to email address: nc2.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/2/MEET/Jul/202122/2 dated 03/09/2021 of Norms Committee - II for the year 2021-22 was held on 03/09/2021 under the Chairmanship of Akash Taneja, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department2
1	Shri Shaish Kumar, Consultant (TEC-1)	Technical Consultant,DGFT
2	Shri S. K. Bhatnagar, Consultant (SKB)	Technical Consultant,DGFT
3	Shri V. C. Agarwal, Consultant (TEC-3)	Technical Consultant,DGFT

In Attendance:

Sl. No	Name & Designation	Department
1	Shri Pranav Upadhyay, Dy. Director	DGFT

Case Details and Decision(s):

Case No.	1 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	P.M. ELECTRO-AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00003818AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the case was referred to MSME on 06.08.2021 for examination & comments. However, comments have not been received yet. Therefore, the Committee decided to remind MSME for expediting the comments. The case stands deferred.	

Case No.	2 / NC/2/MEET/Jul/202122/2
Case Status	Case Approved
Party Name	NAGREEKA INDCON PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00007878AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms on repeat basis as approved for AA No. 0310815357 dated 23.08.20217 in meeting No. 02/81 dated 29.05.2018 on the recommendation of DPIIT as under: 1. Quantity of import item (Aluminium Foil Coil) may be allowed @ 1.05 Kgs/Kg content in the export product. RA concerned may take suitable consequential action accordingly.	

Case No.	3 / NC/2/MEET/Jul/202122/2
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Case Status	Case Deferred
Party Name	MITTAL PIGMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00015197AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the case was referred to MSME on 06.08.2021 for examination & comments. However, comments have not been received yet. Therefore, the Committee decided to remind MSME for expediting the comments. The case stands deferred.	

Case No.	4 / NC/2/MEET/Jul/202122/2
Case Status	Case Approved
Party Name	PLANSEE INDIA HIGH PERFORMANCE MATERIALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00022282AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms on repeat basis as approved for AA No. 0710114697 dated 22.03.2019 in Meeting No. 15/81 dated 30.10.2019 on the recommendation of Consultant (TEC-3) as under: 1. The quantity of import item (Tungsten Sheets/ Plates/ Strips) may be allowed @ 1.03 Kgs/Kg content in the export product. 2. The quantity of import item (Molybdenum Sheets/ Plates/ Strips) may be allowed @ 1.03 Kgs/Kg content in the export product. 3. The quantity of import item (Tantalum Sheets/Plates/ Strips) may be allowed @ 1.03 Kgs/Kg content in the export product. Note: The words “Rods/Foils” may be deleted from the description of the import items. RA concerned may take suitable consequential action accordingly.	

Case No.	5 / NC/2/MEET/Jul/202122/2
Case Status	Case Approved
Party Name	NAGREEKA INDCON PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00007868AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms on repeat basis as approved for AA No. 0310815357 dated 23.08.20217 in meeting No. 02/81 dated 29.05.2018 on the recommendation of DPIIT as under: Quantity of import item (Aluminium Foil Coil) may be allowed @ 1.05 Kgs/Kg content in the export product. RA concerned may take suitable consequential action accordingly.	

Case No.	6 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	MODISON METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00027333AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the input item details are not visible on BO Portal due to some technical issue. Therefore, the Committee decided to inform EGTF division regarding the issue. The case stands deferred.	

Case No.	7 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred

Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00093017AM21
RA File Number	04AA04005542 AM21
Licence No and Date	0411000296/26/02/2021
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ask from the applicant to furnish following information as per comments of MSME: 1. To provide percent of lead in import instead of percent recovery. To be supported by Certificate of Analysis. The case stands deferred.	

Case No.	8 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	C L GUPTA EXPORTS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00093057AM21
RA File Number	05AA04033193 AM21
Licence No and Date	0511001470/26/02/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the case was referred to DPIIT on 26.08.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	9 / NC/2/MEET/Jul/202122/2
Case Status	Approved with Amendment
Party Name	RATNAVEER METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00093219AM21
RA File Number	34AA04002111 AM21

Licence No and Date	3411000168/26/02/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms on repeat basis as approved for A.A. No. 3410045925 dated 03.03.2020 in M. No. 7/81 dated 08.09.2020 on the recommendation of Consultant (TEC-3) as under: 1. Quantity of import item (Stainless Steel coils/plates/ sheets/ sheet cuttings / strips both prime and second of relevant grade 304) may be allowed as 600MT. Note: 1. Grade & thickness to match in import & export item. 2. Outer diameter of the export product should be Minimum 4.78 mm and Maximum 160 mm. 3. Ratio between inner and outer diameter of the export product should be Minimum 0.48 and Maximum 0.56 respectively. RA concerned may take suitable consequential action accordingly.	

Case No.	10 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	EARTH WIRES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00092740AM21
RA File Number	05AA04035990 AM21
Licence No and Date	0511001464/26/02/2021
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ask from the applicant to furnish following information as per comments of Consultant (SKB): 1. To provide details of correct wastage claimed as it is indicated 2.5% wastage in the application and 2% wastage in the Appendix 4E. To indicate which one is correct? The case stands deferred.	

Case No.	11 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	INOX STAINLESS

Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00092785AM21
RA File Number	03AA04025620 AM21
Licence No and Date	0311002022/26/02/2021
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ask from the applicant to furnish following information as per comments of Consultant (SKB): 1. In the item of export at Sl. No. 3 & 4, the grade of stainless steel is SS316. However, in the item of import, the grade is SS304. What is actual grade of Stainless Steel for export and import. The case stands deferred.	

Case No.	12 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	WAAREE ENERGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00093014AM21
RA File Number	52AA04007440 AM21
Licence No and Date	5211000386/26/02/2021
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ask from the applicant to furnish following information as per comments of Consultant (TEC-3): 1. Calculations of requirement of each raw material with justification. 2. Net content of each item of import in export item. 3. Weight of each Export Product. 4. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 5. Total wattage power of export item. The case stands deferred.	

Case No.	13 / NC/2/MEET/Jul/202122/2
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Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00094099AM21
RA File Number	03AA04024843 AM21
Licence No and Date	0311002028/01/03/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the case was referred to DPIIT on 23.08.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	14 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	KHK PRESSINGS AND FORGING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00094771AM21
RA File Number	56AA04002442 AM21
Licence No and Date	5611000152/01/03/2021
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ask from the applicant to furnish following information as per comments of Consultant (TEC-3): 1. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers). 2. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 3. Weight of each Export Product. 4. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 5. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 6. Sheet layout diagram of the material indicating the wastage during blanking. 7. Use of export product. 8. Quantity asked for import is 0.65 MT/unit while past consumption is shown as 0.49 MT/unit. Please clarify the	

same.

The case stands deferred.

Case No.	15 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	KHK PRESSINGS AND FORGING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00094786AM21
RA File Number	56AA04002441 AM21
Licence No and Date	5611000153/01/03/2021
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ask from the applicant to furnish following information as per comments of Consultant (TEC-3): 1. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers). 2. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 3. Weight of each Export Product. 4. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 5. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 6. Sheet layout diagram of the material indicating the wastage during blanking. 7. Use of export product. 8. Quantity asked for import is 0.55 MT/unit while past consumption is shown as 0.38 MT/unit. Please clarify the same. The case stands deferred.	

Case No.	16 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	KHK PRESSINGS AND FORGING PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021

and Date	
HQ File Number	HQRNORM APPLY 00094794AM21
RA File Number	56AA04002443 AM21
Licence No and Date	5611000151/01/03/2021
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ask from the applicant to furnish following information as per comments of Consultant (TEC-3): 1. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers). 2. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 3. Weight of each Export Product. 4. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 5. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 6. Sheet layout diagram of the material indicating the wastage during blanking. 7. Use of export product. 8. Quantity asked for import is (i) 0.30 MT/unit while past consumption is shown as 0.27 MT/unit for strip (ii) 0.60 MT/unit while past consumption is shown as 0.54 MT for pipes. Please clarify the same. The case stands deferred.	

Case No.	17 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	RAYZON GREEN ENERGIES
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00095500AM21
RA File Number	52AA04006249 AM21
Licence No and Date	5211000416/02/03/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that a deficiency letter was sent to the applicant on 20.07.2021 followed by a reminder on 04.08.2021 & 19.08.2021. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.	

Case No.	18 / NC/2/MEET/Jul/202122/2
Case Status	Case Approved
Party Name	PARAMJYOTI MOVERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00095642AM21
RA File Number	06AA04003617 AM21
Licence No and Date	0611000201/02/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (TEC-1) as under: 1. Quantity of import item (Glass Fibre Reinforced Polyamides PA6 Pemaron 260G6HIYL22) may be allowed as applied for with 4% wastage. 2. Quantity of import item (Thermoplastic Elastomer 360 Black ES006) may be allowed as applied for with 4% wastage. RA concerned may take suitable consequential action accordingly.	

Case No.	19 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00095479AM21
RA File Number	03AA04024871 AM21
Licence No and Date	0311002044/02/03/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the case was referred to DPIIT on 26.08.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	20 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	SIEMENS GAMESA RENEWABLE POWER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00095996AM21
RA File Number	04AA04007904 AM21
Licence No and Date	0411000443/03/03/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the case was referred to Consultant (TEC-1) on 20.07.2021 for examination & comments. However, comments have not been received yet. Therefore, the Committee decided to remind Consultant (TEC-1) for expediting the comments. The case stands deferred.	

Case No.	21 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	SIEMENS GAMESA RENEWABLE POWER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00095998AM21
RA File Number	04AA04007918 AM21
Licence No and Date	0411000444/03/03/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the case was referred to Consultant (TEC-1) on 20.07.2021 for examination & comments. However, comments have not been received yet. Therefore, the Committee decided to remind Consultant (TEC-1) for expediting the comments. The case stands deferred.	

Case No.	22 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	RAJHANS IMPEX PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00096477AM21
RA File Number	24AA04004458 AM21
Licence No and Date	2411000297/03/03/2021
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ask from the applicant to furnish following information as per comments of Consultant (SKB): 1. What is the exact chemical composition of Brass Billets and also Brass scrap of Honey Grade? To furnish documentary proof of item of export and import. 2. In the Appendix 4E, Brass scrap (Imported & Indigenous) would be used in the export product. To indicate ratio of imported and indigenous brass scrap. The case stands deferred.	

Case No.	23 / NC/2/MEET/Jul/202122/2
Case Status	Approved with Amendment
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00097041AM21
RA File Number	04AA04007409 AM21
Licence No and Date	0411000439/04/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms on the recommendation of Consultant (SKB) as under: 1. The description of export item should be as “Refined Copper Billets having minimum purity of 99.00%”. 2. The description of import item should be as “Copper Scrap with 98 % (maximum) copper content”. 3. The quantity of import item may be allowed as 1615306.00 Kgs with 2% wastage on net content of Copper in the export product. RA concerned may take suitable consequential action accordingly.	

Case No.	24 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred

Party Name	TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00097393AM21
RA File Number	09AA04004679 AM21
Licence No and Date	0911000431/04/03/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the case was referred to DHI through BO Portal on 11.08.2021 and via email dated 26.08.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	25 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00097660AM21
RA File Number	03AA04026457 AM21
Licence No and Date	0311002157/05/03/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the case was referred to DPIIT through BO Portal and via email dated 26.08.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	26 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	RHJ TUBES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00097883AM21
RA File Number	03AA04024861 AM21
Licence No and	0311002135/05/03/2021

Date	
Norms Committee Decision: The Committee considered the case as per agenda and noted the comments given by Consultant (SKB). However, the matter was discussed in the meeting and the Committee decided to refer back the comments to Consultant (SKB) for re-examination of the case. The case stands deferred.	

Case No.	27 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	KSP INC
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00097982AM21
RA File Number	05AA04036299 AM21
Licence No and Date	0511001563/05/03/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the case was referred to MSME on 06.08.2021 for examination & comments. However, comments have not been received yet. Therefore, the Committee decided to remind MSME for expediting the comments. The case stands deferred.	

Case No.	28 / NC/2/MEET/Jul/202122/2
Case Status	Approved with Amendment
Party Name	RHJ TUBES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00097551AM21
RA File Number	03AA04026654 AM21
Licence No and Date	0311002158/05/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per SION C-3 on the recommendation of Consultant (SKB) as under:	

1. The description of export item should be as “**Aluminium Alloy Ingots containing Aluminium: 96%, Zinc: 2%, Copper : 1% & Iron : 1%**”
2. The description of import item should be as “**Aluminium Scrap Zorba as per ISRI**”
3. The quantity of import item may be allowed as **112364.30 Kgs with 3% wastage** on net content of Aluminium in the export product.

RA concerned may take suitable consequential action accordingly.

Case No.	29 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	R T JAIN AND COMPANY
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00098642AM21
RA File Number	03AA04027732 AM21
Licence No and Date	0311002274/08/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted the comments given by Consultant (SKB). However, the matter was discussed in the meeting and the Committee decided to refer back the comments to Consultant (SKB) for re-examination of the case. The case stands deferred.	

Case No.	30 / NC/2/MEET/Jul/202122/2
Case Status	Approved with Amendment
Party Name	SHERA METAL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00098769AM21
RA File Number	13AA04007119 AM21
Licence No and Date	1311000211/08/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms on repeat basis as approved for A.A. No. 1310049480 dated 19.12.2019 in M. No. 02/81 dated 29.04.2020 on the recommendation of Consultant (TEC-3) as under:	

1. Quantity of import item (**Aluminium Wire Rods**) may be allowed @ **1.01 Kgs/Kg content in the export product.**
2. Quantity of import item (**Kraft Paper Insulated**) may be allowed @ **1.01 Kgs/Kg content in the export product.**

RA concerned may take suitable consequential action accordingly.

Case No.	31 / NC/2/MEET/Jul/202122/2
Case Status	Approved with Amendment
Party Name	WIELAND METALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00098856AM21
RA File Number	07AA04009709 AM21
Licence No and Date	0711000625/08/03/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to fix the ad-hoc norms **on repeat basis** as approved for A.A. No. 0710112301 dated 24.10.2017 in M. No. 01/81 dated 21.05.2021 on the recommendation of MSME as under:

1. Quantity of import item (**Phosphor Bronze Strip Coil 0.300 MM**) may be allowed @ **1.03 Kgs/Kg content in the export product.**
 2. Quantity of import item (**Phosphor Bronze Strip Coil 0.400 MM**) may be allowed @ **1.03 Kgs/Kg content in the export product.**
 3. Quantity of import item (**Phosphor Bronze Strip Coil 0.500 MM**) may be allowed @ **1.03 Kgs/Kg content in the export product.**
 4. Quantity of import item (**Phosphor Bronze Strip Coil 0.640 MM**) may be allowed @ **1.03 Kgs/Kg content in the export product.**
 5. Quantity of import item (**Brass Strip Coil 0.400 MM**) may be allowed @ **1.03 Kgs/Kg content in the export product.**
 6. Quantity of import item (**Brass Strip Coil 0.600 MM**) may be allowed @ **1.03 Kgs/Kg content in the export product.**
 7. Quantity of import item (**Brass Strip Coil 0.800 MM**) may be allowed @ **1.03 Kgs/Kg content in the export product.**
 8. Quantity of import item (**Brass Strip Coil 0.640 MM**) may be allowed @ **1.03 Kgs/Kg content in the export product.**
 9. Quantity of import item (**Brass Strip Coil 1.200 MM**) may be allowed @ **1.03 Kgs/Kg content in the export product.**
 10. Quantity of import item (**Brass Strip Coil 0.500 MM**) may be allowed @ **1.03 Kgs/Kg content in the export product.**
- Note: The composition & thickness of Brass/Bronze Strip Coil should match in export & import.**

RA concerned may take suitable consequential action accordingly.

Case No.	32 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	MAHARASHTRA SEAMLESS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00099020AM21
RA File Number	05AA04037359 AM21
Licence No and Date	0511001618/08/03/2021
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ask from the applicant to furnish following information as per comments of Consultant (TEC-3): 1. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 2. Specific use of import items at SL. No. 2 & 4 and their placement in export item. The case stands deferred.	

Case No.	33 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00100149AM21
RA File Number	04AA04008253 AM21
Licence No and Date	0411000478/09/03/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the case was referred to DHI through BO Portal on 11.08.2021 and via email dated 26.08.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	34 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	JAIN METAL ROLLING MILLS
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00100433AM21
RA File Number	04AA04006570 AM21
Licence No and Date	0411000320/10/03/2021
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ask from the applicant to furnish following information as per comments of MSME: 1. To submit certificate of analysis. The case stands deferred.	

Case No.	35 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00100668AM21
RA File Number	04AA04008257 AM21
Licence No and Date	0411000479/10/03/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the case was referred to DHI through BO Portal on 11.08.2021 and via email dated 26.08.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	36 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	SIEMENS GAMESA RENEWABLE POWER PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00101619AM21
RA File Number	04AA04008047 AM21
Licence No and Date	0411000461/11/03/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the case was referred to Consultant (TEC-1) on 20.07.2021 for examination & comments. However, comments have not been received yet. Therefore, the Committee decided to remind Consultant (TEC-1) for expediting the comments. The case stands deferred.	

Case No.	37 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	KJV ALLOY CONDUCTORS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00101684AM21
RA File Number	50AA04001813 AM21
Licence No and Date	5011000090/11/03/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the case was referred to MSME on 22.07.2021 for examination & comments. However, comments have not been received yet. Therefore, the Committee decided to remind MSME for expediting the comments. The case stands deferred.	

Case No.	38 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	JSW STEEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00102300AM21
RA File Number	03AA04017862 AM21
Licence No and Date	0311002403/12/03/2021

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to refer the case to MoS for examination & comments.

The case stands deferred.

Case No.	39 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	JSW STEEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00102302AM21
RA File Number	03AA04021792 AM21
Licence No and Date	0311001544/12/03/2021
Norms Committee Decision: The Committee considered the case as per the agenda and decided to refer the case to MoS for examination & comments. The case stands deferred.	

Case No.	40 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	ARMOR PLAST PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00102306AM21
RA File Number	07AA04009956 AM21
Licence No and Date	0711000671/12/03/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the case was referred to DPIIT through BO Portal and via email dated 26.08.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	41 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	SANSEGA INDUSTRIES LLP
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00103846AM21
RA File Number	04AA04008187 AM21
Licence No and Date	0411000499/15/03/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the case was referred to MSME on 22.07.2021 for examination & comments. However, comments have not been received yet. Therefore, the Committee decided to remind MSME for expediting the comments. The case stands deferred.	

Case No.	42 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00103636AM21
RA File Number	04AA04008433 AM21
Licence No and Date	0411000519/15/03/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the case was referred to DHI through BO Portal on 11.08.2021 and via email dated 26.08.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	43 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred

Party Name	VALMONT STRUCTURES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00105620AM21
RA File Number	31AA04007309 AM21
Licence No and Date	3111000225/17/03/2021
Norms Committee Decision: The Committee considered the case as per the agenda and decided to refer the case to MoS for examination & comments. The case stands deferred.	

Case No.	44 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	DC AUTO PARTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00105566AM21
RA File Number	07AA04008204 AM21
Licence No and Date	0711000700/17/03/2021
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ask from the applicant to furnish following information as per comments of Consultant (TEC-3): 1. In flow chart use of raw material is shown while there is no import of raw material. To clarify the same. The case stands deferred.	

Case No.	45 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	SAATVIK GREEN ENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00106332AM21
RA File Number	30AA04002891 AM21
Licence No and	3011000391/18/03/2021

Date	
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the case was referred to DHI through BO Portal on 11.08.2021 and via email dated 26.08.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	46 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	HEAT TRACE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00106444AM21
RA File Number	05AA04040733 AM21
Licence No and Date	0511001814/18/03/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the case was referred to DPIIT through BO Portal on 22.07.2021 for examination & comments. However, comments have not been received yet. Therefore, the Committee decided to remind DPIIT for expediting the comments. The case stands deferred.	

Case No.	47 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	ANAND SEAMLESS TUBES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00106463AM21
RA File Number	08AA04012113 AM21
Licence No and Date	0811001074/18/03/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the case was referred to DPIIT through BO Portal on 22.07.2021 for examination & comments. However, comments have not been received yet. Therefore, the Committee decided to remind DPIIT for expediting the comments.	

The case stands deferred.

Case No.	48 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	DIAMOND ENGINEERING (CHENNAI) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00111825AM21
RA File Number	04AA04008020 AM21
Licence No and Date	0411000538/23/03/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the case was referred to DPIIT through BO Portal on 22.07.2021 for examination & comments. However, comments have not been received yet. Therefore, the Committee decided to remind DPIIT for expediting the comments. The case stands deferred.	

Case No.	49 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	CHINA STEEL CORPORATION INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00111857AM21
RA File Number	34AA04003269 AM21
Licence No and Date	3411000344/23/03/2021
Norms Committee Decision: The Committee considered the case as per the agenda and decided to refer the case to MoS for examination & comments. The case stands deferred.	

Case No.	50 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	EARTH WIRES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00112024AM21
RA File Number	05AA04041075 AM21
Licence No and Date	0511001894/23/03/2021
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ask from the applicant to furnish following information as per comments of Consultant (TEC-3): 1. In Appendix 4E, the description in imported input is "Refined Copper Billets with Copper content 99 %". However, in the import detail of the application summary is Copper scrap as per ISRI code Druid copper content 37.50% to 42.50%. Please, correct the description in Appendix 4E. 2. To furnish documentary evidence that the Copper Scrap Druid has 37.50% to 42.50% copper. 3. What is percentage range of copper in the export product? The case stands deferred.	

Case No.	51 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	EARTH WIRES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00112945AM21
RA File Number	05AA04041995 AM21
Licence No and Date	0511001934/24/03/2021
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ask from the applicant to furnish following information as per comments of Consultant (TEC-3): 1. In Appendix 4E, the description in imported input is "Refined Copper Billets with Copper content 99 %". However, in the import detail of the application summary is Copper scrap as per ISRI code Druid copper content 37.50% to 42.50%. Please, correct the description in Appendix 4E. 2. To furnish documentary evidence that the Copper Scrap Druid has 37.50% to 42.50% copper. 3. What is percentage range of copper in the export product? The case stands deferred.	

Case No.	52 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	EARTH WIRES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00112955AM21
RA File Number	05AA04041078 AM21
Licence No and Date	0511001893/24/03/2021
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ask from the applicant to furnish following information as per comments of Consultant (TEC-3): 1. In Appendix 4E, the description in imported input is "Refined Copper Billets with Copper content 99 %". However, in the import detail of the application summary is Copper scrap as per ISRI code Druid copper content 37.5% to 42.5 %. Please correct the description in Appendix 4E. 2. To furnish documentary evidence that the Copper Scrap Druid has 37.50% to 42.50% copper. The case stands deferred.	

Case No.	53 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	DYNAMIC CABLES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00112461AM21
RA File Number	13AA04007933 AM21
Licence No and Date	1311000255/24/03/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the case was referred to DPIIT through BO Portal & via email dated 02.09.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	54 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	WAAREE ENERGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00112853AM21
RA File Number	52AA04008579 AM21
Licence No and Date	5211000532/24/03/2021
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ask from the applicant to furnish following information as per comments of Consultant (TEC-3): 1. Calculations of requirement of each raw material with justification. 2. Net content of each item of import in export item. 3. Weight of each Export Product. 4. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 5. Total wattage power of export item. The case stands deferred.	

Case No.	55 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	KEI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00113897AM21
RA File Number	05AA04041318 AM21
Licence No and Date	0511001929/25/03/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the case was referred to DPIIT through BO Portal & via email dated 26.08.2021 & 27.08.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	56 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	EARTH WIRES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00113904AM21
RA File Number	05AA04042003 AM21
Licence No and Date	0511001940/25/03/2021
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ask from the applicant to furnish following information as per comments of Consultant (SKB): 1. To furnish documentary evidence that the Copper Scrap Druid has 37.5% to 42.5% copper. The case stands deferred.	

Case No.	57 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	STEEL AIIDS ENTERPRISE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00113194AM21
RA File Number	03AA04031155 AM21
Licence No and Date	0311002825/25/03/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the case was referred to DPIIT through BO Portal & via email dated 26.08.2021 & 27.08.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	58 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	STAR EXPORTS

Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00113435AM21
RA File Number	03AA04031667 AM21
Licence No and Date	0311002728/25/03/2021
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ask from the applicant to furnish following information as per comments of Consultant (SKB): 1. What is the composition of Aluminum Alloy Billets? 2. What is the purity of Aluminum Ingots? 3. To submit copy of the shipping Bills which could confirm the composition of Aluminum Alloy Billets and Aluminum Ingots? The case stands deferred.	

Case No.	59 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	POWERCORE INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00113748AM21
RA File Number	07AA04010800 AM21
Licence No and Date	0711000769/25/03/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the case was referred to DHI through BO Portal on 11.08.2021 and via email dated 02.09.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	60 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	JLC ELECTROMET PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00113753AM21

RA File Number	13AA04007881 AM21
Licence No and Date	1311000256/25/03/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the case was referred to DPIIT through BO Portal & via email dated 26.08.2021 & 27.08.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	61 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	POWERCORE INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00113806AM21
RA File Number	07AA04010797 AM21
Licence No and Date	0711000773/25/03/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the case was referred to DHI on 23.08.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	62 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	YOGESHWAR POLYMERS
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00113857AM21
RA File Number	08AA04012212 AM21
Licence No and Date	0811001116/25/03/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the case has been referred to MSME for	

examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments.

The case stands deferred.

Case No.	63 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	UNIVERSAL CABLES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00114310AM21
RA File Number	56AA04002623 AM21
Licence No and Date	5611000218/26/03/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the case was referred to DPIIT through BO Portal & via email dated 02.09.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	64 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	UNIVERSAL CABLES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00114311AM21
RA File Number	56AA04002508 AM21
Licence No and Date	5611000220/26/03/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the case was referred to DPIIT through BO Portal & via email dated 26.08.2021 & 27.08.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	65 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	ACG PHARMAPACK PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00114390AM21
RA File Number	03AA04030362 AM21
Licence No and Date	0311002609/26/03/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the case was referred to DPIIT on 25.08.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	66 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	EARTH WIRES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00114695AM21
RA File Number	05AA04042624 AM21
Licence No and Date	0511001971/26/03/2021
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ask from the applicant to furnish following information as per comments of Consultant (SKB): 1. To furnish documentary evidence that the Copper Scrap Druid has 37.5% to 42.5 % copper. 2. What is percentage range of copper in the export product? 3. To furnish copy of the shipping Bills The case stands deferred.	

Case No.	67 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	EARTH WIRES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00114705AM21
RA File Number	05AA04042512 AM21
Licence No and Date	0511001967/26/03/2021
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ask from the applicant to furnish following information as per comments of Consultant (SKB): 1. To furnish documentary evidence that the Copper Scrap Druid has 37.5% to 42.5 % copper. 2. To furnish copy of the shipping Bills. The case stands deferred.	

Case No.	68 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	UNIVERSAL CABLES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00114847AM21
RA File Number	56AA04002837 AM21
Licence No and Date	5611000221/26/03/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the case was referred to DPIIT on 29.07.2021 for examination & comments. However, comments have not been received yet. Therefore, the Committee decided to remind DPIIT for expediting the comments. The case stands deferred.	

Case No.	69 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	MICAPLY
Meeting Number	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021

and Date	
HQ File Number	HQRNORM APPLY 00116938AM21
RA File Number	56AA04002898 AM21
Licence No and Date	5611000223/30/03/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the case was referred to DPIIT through BO Portal & via email dated 26.08.2021 & 27.08.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	70 / NC/2/MEET/Jul/202122/2
Case Status	Approved with Amendment
Party Name	ARJAN IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00117364AM21
RA File Number	05AA04040770 AM21
Licence No and Date	0511001983/31/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms on repeat basis as approved for AA No. 0511002868 dated 29.05.2021 on the recommendation of DPIIT as under: 1. Quantity of import item (Stainless Steel Circles Magnetic/Non Magnetic) may be allowed @ 1.10 Kgs/Kg content in the export product. Note: 1. The words “Containing 255000 Kgs of Magnetic/Non-magnetic Stainless steel (Grade 200 Series)” may be suffixed with the description of export product. 2. The import item should be of relevant grade & thickness as used in the export item. RA concerned may take suitable consequential action accordingly.	

Case No.	71 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	EARTH WIRES PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00117366AM21
RA File Number	05AA04042879 AM21
Licence No and Date	0511002010/31/03/2021
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ask from the applicant to furnish following information as per comments of Consultant (SKB): 1. To furnish documentary evidence that the Copper Scrap Druid has 37.5% to 42.5 % copper. 2. What is percentage range of copper in the export product? The case stands deferred.	

Case No.	72 / NC/2/MEET/Jul/202122/2
Case Status	Approved with Amendment
Party Name	JAIN METAL ROLLING MILLS
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00117428AM21
RA File Number	04AA04008925 AM21
Licence No and Date	0411000577/31/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of MSME as under: 1. Quantity of relevant import item (Lead Scrap as per ISRI Code word Relay (Lead Content 35%, Copper Content 20%)) may be allowed as 3961540 Kgs (2512170Kgs for lead ingots + 1449370Kgs for Copper wire) with 5% wastage for lead (as applied) and 3% wastage for Copper. Note: Export items at Sl. No. 1 & 2 are obtained from each import item. RA concerned may take suitable consequential action accordingly.	

Case No.	73 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	VON ROLL (INDIA) PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00117433AM21
RA File Number	07AA04011013 AM21
Licence No and Date	0711000805/31/03/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the case was referred to DPIIT through BO Portal & via email dated 27.08.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	74 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	JAIN METAL ROLLING MILLS
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00117496AM21
RA File Number	04AA04008613 AM21
Licence No and Date	0411000566/31/03/2021
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ask from the applicant to furnish following information as per comments of MSME: 1. To provide bifurcation of quantity of export product at Sl. No. 1 manufactured from import items at Sl. No. 1 & 2. The case stands deferred.	

Case No.	75 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	BHAGYANAGAR COPPER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00117640AM21
RA File Number	09AA04004980 AM21

Licence No and Date	0911000654/31/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted the comments given by Consultant (SKB). However, the matter was discussed in the meeting and the Committee decided to refer back the comments to Consultant (SKB) for re-examination of the case. The case stands deferred.	

Case No.	76 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00117724AM21
RA File Number	03AA04033100 AM21
Licence No and Date	0311002936/31/03/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the case was referred to DPIIT through BO Portal & via email dated 27.08.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	77 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	MANGAL ELECTRICAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00000893AM22
RA File Number	13AA04008112 AM21
Licence No and Date	1311000269/01/04/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the case was referred to DHI through BO Portal on 11.08.2021 and via email dated 27.08.2021 for examination & comments. However, comments have not been	

received yet. Hence, the Committee decided to wait for the comments.

The case stands deferred.

Case No.	78 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	LUMINO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00003847AM22
RA File Number	02AA04012084 AM21
Licence No and Date	0211000511/05/04/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the case was referred to DPIIT through BO Portal & via email dated 27.08.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	79 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00003861AM22
RA File Number	05AA04000381 AM22
Licence No and Date	0511002083/05/04/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the case was referred to DPIIT through BO Portal & via email dated 02.09.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	80 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	STAR EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00003026AM22
RA File Number	03AA04033252 AM21
Licence No and Date	0311003008/05/04/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the case was referred to Consultant (SKB) through BO Portal for examination & comments. However, Consultant (SKB) has returned the case to NC due to some technical issue. Therefore, the Committee decided to inform EGTF Division regarding the issue. The case stands deferred.	

Case No.	81 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	RAHUL FERROMET AND ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00003541AM22
RA File Number	34AA04003199 AM21
Licence No and Date	3411000388/05/04/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the case was referred to DPIIT through BO Portal & via email dated 02.09.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	82 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	RHJ TUBES PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00004071AM22
RA File Number	03AA04030807 AM21
Licence No and Date	0311002671/06/04/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted the comments given by Consultant (SKB). However, the matter was discussed in the meeting and the Committee decided to refer back the comments to Consultant (SKB) for re-examination of the case. The case stands deferred.	

Case No.	83 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	ULTRA ENGINEERS
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00004878AM22
RA File Number	31AA04008044 AM21
Licence No and Date	3111000274/06/04/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the case was referred to DPIIT through BO Portal on 02.08.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to remind DPIIT for expediting the comments. The case stands deferred.	

Case No.	84 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	GARG ASSOCIATES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00004886AM22
RA File Number	05AA04035988 AM21
Licence No and Date	0511002094/06/04/2021

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that the case was referred to DPIIT through BO Portal & via email dated 02.09.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments.

The case stands deferred.

Case No.	85 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	R. V. RAIL PRODUCTS PVT. LTD.
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00005817AM22
RA File Number	02AA04000218 AM22
Licence No and Date	0211000515/07/04/2021

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that the case was referred to MSME through BO Portal on 06.08.2021 for examination & comments. However, comments have not been received yet. Therefore, the Committee decided to remind MSME for expediting the comments.

The case stands deferred.

Case No.	86 / NC/2/MEET/Jul/202122/2
Case Status	Approved with Amendment
Party Name	CYPRESS INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00019808AM22
RA File Number	08AA04012427 AM21
Licence No and Date	0811001279/16/04/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to fix the ad-hoc norms **on repeat basis** as approved for AA No. 0810148328 dated 14.08.2020 in meeting No. 10/81 dated 10.11.2020 on the recommendation of MSME as under:

1. Quantity of import item (**Sleeve**) may be allowed on **net to net basis**.
2. Quantity of import item (**Wire**) may be allowed on **net to net basis**.
3. Quantity of import item (**Ceramic Tube Big**) may be allowed **as per GN-4**.
4. Quantity of import item (**Shrink Tubes**) may be allowed on **net to net basis**.
5. Quantity of import item (**Potting Compound**) may be allowed **upto 2% of FoB value**.
6. Quantity of import item (**Ceramic Tube Small**) may be allowed **as per GN-4**.

RA concerned may take suitable consequential action accordingly.

Case No.	87 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	AEIGIS INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00020137AM22
RA File Number	08AA04001239 AM22
Licence No and Date	0811001284/16/04/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the case was referred to MSME through BO Portal on 09.08.2021 for examination & comments. However, comments have not been received yet. Therefore, the Committee decided to remind MSME for expediting the comments. The case stands deferred.	

Case No.	88 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	SUCHI FASTENERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00020259AM22
RA File Number	34AA04003497 AM21
Licence No and Date	3411000454/16/04/2021
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ask from the applicant to furnish following information as per comments of Consultant (TEC-3):	

1. Maximum & minimum ID/OD ratio of washers to be exported under each export item.
2. Maximum & minimum OD of washers to be exported under each export item.
3. Range of thickness of sheet covered under export item 1 to 5 & 7 to 11 cover 0.5 mm to 9mm, but export product at 6 & 12 is for all thicknesses. To provide clarification for the same.
4. No. of sizes of washers to be exported under each export item.

The case stands deferred.

Case No.	89 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	FCI OEN CONNECTORS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00021770AM22
RA File Number	07AA04000992 AM22
Licence No and Date	0711000884/19/04/2021
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ask from the applicant to furnish following information as per comments of MeitY: 1. Details of export product in terms of design, calculations & brief note about product. 2. Quantity of import items required for manufacturing one unit of export product for each export item. (Share excel sheet) 3. Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share excel sheet) 4. Wastage claimed in the manufacturing process. (Share excel sheet) 5. Justification of wastage. 6. Composition of Set/Packs etc. indicated as UOM in import/export item, if applicable. The case stands deferred.	

Case No.	90 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	FCI OEN CONNECTORS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00021786AM22
RA File Number	07AA04000951 AM22

Licence No and Date	0711000885/19/04/2021
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ask from the applicant to furnish following information as per comments of MeitY: 1. Details of export product in terms of design, calculations and brief note about product. 2. Quantity of import items required for manufacturing one unit of export product for each export item. (Share excel sheet) 3. Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share excel sheet) 4. Wastage claimed in the manufacturing process. (Share excel sheet) 5. Justification of wastage. 6. Composition of Set/Packs etc. indicated as UOM in import/export item, if applicable. The case stands deferred.	

Case No.	91 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	SIEMENS GAMESA RENEWABLE POWER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00022065AM22
RA File Number	04AA04000715 AM22
Licence No and Date	0411000696/19/04/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the case was referred to Consultant (TEC-1) through BO Portal on 02.07.2021 for examination & comments. However, comments have not been received yet. Therefore, the Committee decided to remind Consultant (TEC-1) for expediting the comments. The case stands deferred.	

Case No.	92 / NC/2/MEET/Jul/202122/2
Case Status	Approved with Amendment
Party Name	HONYLITE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00021662AM22

RA File Number	05AA04005061 AM22
Licence No and Date	0511002225/19/04/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms on repeat basis as approved for AA No. 0510411013 dated 21.06.2019 in meeting No. 2/81 dated 29.04.2020 on the recommendation of MSME as under: 1. Quantity of import item (Aluminium Honeycomb Slices Conforming to 3003/5052) may be allowed with 1.67% wastage after 2/3rd recovery from scrap. 2. Quantity of import item (Aluminium Sheet Having Thickness 0.5 - 2.0 mm) may be allowed with 1% wastage after 2/3rd recovery from scrap. 3. Quantity of import item (Polyurethane Adhesive A - Polyol) may be allowed up to 5% FoB value. 4. Quantity of import item (Polyurethane Adhesive B - Isocynate) may be allowed up to 5% FoB value. RA concerned may take suitable consequential action accordingly.	

Case No.	93 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00021686AM22
RA File Number	05AA04002229 AM22
Licence No and Date	0511002232/19/04/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the case was referred to DPIIT through BO Portal & via email dated 02.09.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	94 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	FCI OEN CONNECTORS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00021764AM22

RA File Number	07AA04000952 AM22
Licence No and Date	0711000882/19/04/2021
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ask from the applicant to furnish following information as per comments of MeitY: 1. Details of export product in terms of design, calculations and brief note about product. 2. Quantity of import items required for manufacturing one unit of export product for each export item. (Share excel sheet) 3. Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share excel sheet) 4. Wastage claimed in the manufacturing process. (Share excel sheet) 5. Justification of wastage. 6. Composition of Set/Packs etc. indicated as UOM in import/export item, if applicable. The case stands deferred.	

Case No.	95 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	MASSILLY INDIA PACKAGING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00022378AM22
RA File Number	07AA04000731 AM22
Licence No and Date	0711000897/20/04/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the case was referred to MSME through BO Portal on 09.08.2021 for examination & comments. However, comments have not been received yet. Therefore, the Committee decided to remind MSME for expediting the comments. The case stands deferred.	

Case No.	96 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	SAKAR INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021

HQ File Number	HQRNORM APPLY 00023618AM22
RA File Number	08AA04012311 AM21
Licence No and Date	0811001151/21/04/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted the comments given by Consultant (SKB). However, the matter was discussed in the meeting and the Committee decided to refer back the comments to Consultant (SKB) for re-examination of the case. The case stands deferred.	

Case No.	97 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	STAR EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00024295AM22
RA File Number	03AA04006781 AM22
Licence No and Date	0311003266/22/04/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the case was referred to Consultant (SKB) through BO Portal for examination & comments. However, Consultant (SKB) has returned the case to NC due to some technical issue. Therefore, the Committee decided to inform EGTF Division regarding the issue. The case stands deferred.	

Case No.	98 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	STAR EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00024186AM22
RA File Number	03AA04006784 AM22
Licence No and Date	0311003260/22/04/2021
Norms Committee Decision:	

The Committee considered the case as per the agenda and noted that the case was referred to Consultant (SKB) through BO Portal for examination & comments. However, Consultant (SKB) has returned the case to NC due to some technical issue. Therefore, the Committee decided to inform EGTF Division regarding the issue.

The case stands deferred.

Case No.	99 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	STAR EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00024293AM22
RA File Number	03AA04006777 AM22
Licence No and Date	0311003265/22/04/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the case was referred to Consultant (SKB) through BO Portal for examination & comments. However, Consultant (SKB) has returned the case to NC due to some technical issue. Therefore, the Committee decided to inform EGTF Division regarding the issue. The case stands deferred.	

Case No.	100 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	FCI OEN CONNECTORS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00025347AM22
RA File Number	07AA04002222 AM22
Licence No and Date	0711000945/23/04/2021
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ask from the applicant to furnish following information as per comments of MeitY: 1. Details of export product in terms of design, calculations and brief note about product. 2. Quantity of import items required for manufacturing one unit of export product for each export item. (Share	

excel sheet)

3. Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share excel sheet)
4. Wastage claimed in the manufacturing process. (Share excel sheet)
5. Justification of wastage.
6. Composition of Set/Packs etc. indicated as UOM in import/export item, if applicable.

The case stands deferred.

Case No.	101 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	HVR SOLAR PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00026362AM22
RA File Number	05AA04007485 AM22
Licence No and Date	0511002255/26/04/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the case was referred to Consultant (TEC-3) through BO Portal on 30.07.2021 for examination & comments. However, comments have not been received yet. Therefore, the Committee decided to remind Consultant (TEC-3) for expediting the comments. The case stands deferred.	

Case No.	102 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	STAR EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00026685AM22
RA File Number	03AA04007345 AM22
Licence No and Date	0311003308/26/04/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the case was referred to Consultant (SKB) through BO Portal for examination & comments. However, Consultant (SKB) has returned the case to NC due to some	

technical issue. Therefore, the Committee decided to inform EGTF Division regarding the issue.

The case stands deferred.

Case No.	103 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	STAR EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00026689AM22
RA File Number	03AA04007342 AM22
Licence No and Date	0311003309/26/04/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the case was referred to Consultant (SKB) through BO Portal for examination & comments. However, Consultant (SKB) has returned the case to NC due to some technical issue. Therefore, the Committee decided to inform EGTF Division regarding the issue. The case stands deferred.	

Case No.	104 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	STAR EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00026700AM22
RA File Number	03AA04007343 AM22
Licence No and Date	0311003312/26/04/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the case was referred to Consultant (SKB) through BO Portal for examination & comments. However, Consultant (SKB) has returned the case to NC due to some technical issue. Therefore, the Committee decided to inform EGTF Division regarding the issue. The case stands deferred.	

Case No.	105 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	NORDEX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00026908AM22
RA File Number	07AA04002059 AM22
Licence No and Date	0711000970/26/04/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the case was referred to Consultant (TEC-1) through BO Portal on 30.07.2021 for examination & comments. However, comments have not been received yet. Therefore, the Committee decided to remind Consultant (TEC-1) for expediting the comments. The case stands deferred.	

Case No.	106 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	SUPREME VISION INFOSYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00027666AM22
RA File Number	04AA04001718 AM22
Licence No and Date	0411000725/27/04/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the case was referred to DHI through BO Portal & via email dated 01.09.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	107 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred

Party Name	LLOYD INSULATIONS (INDIA) LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00027683AM22
RA File Number	04AA04000471 AM22
Licence No and Date	0411000726/27/04/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the case was referred to MSME through BO Portal on 10.08.2021 for examination & comments. However, comments have not been received yet. Therefore, the Committee decided to remind MSME for expediting the comments. The case stands deferred.	

Case No.	108 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00027718AM22
RA File Number	03AA04006859 AM22
Licence No and Date	0311003344/27/04/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the case was referred to DPIIT through BO Portal & via email dated 01.09.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	109 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00027985AM22
RA File Number	56AA04000366 AM22
Licence No and	5611000256/27/04/2021

Date	
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the case was referred to DHI through BO Portal on 24.08.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	110 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00028070AM22
RA File Number	03AA04006252 AM22
Licence No and Date	0311003353/28/04/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the case was referred to DPIIT through BO Portal & via email dated 01.09.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	111 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	STERLING ENTERPRISES
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00028072AM22
RA File Number	03AA04000456 AM22
Licence No and Date	0311003356/28/04/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the case was referred to MSME through BO Portal on 10.08.2021 for examination & comments. However, comments have not been received yet. Therefore, the Committee decided to remind MSME for expediting the comments.	

The case stands deferred.

Case No.	112 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	A-1 FENCE PRODUCTS COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00028073AM22
RA File Number	03AA04033567 AM21
Licence No and Date	0311003357/28/04/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the case was referred to Consultant (TEC-3) through BO Portal on 02.08.2021 for examination & comments. However, comments have not been received yet. Therefore, the Committee decided to remind Consultant (TEC-3) for expediting the comments. The case stands deferred.	

Case No.	113 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	TAMRA DHATU UDYOG PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00028295AM22
RA File Number	02AA04001952 AM22
Licence No and Date	0211000607/28/04/2021
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ask from the applicant to furnish following information as per comments of Consultant (SKB): 1. As per wastage claimed (%) on net content basis has been indicated as 0.01%. However, according to the application summary, it is 1%. Hence, to clarify the same and also submit the revised CE certificate after necessary amendment. The case stands deferred.	

Case No.	114 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00029164AM22
RA File Number	03AA04000427 AM22
Licence No and Date	0311003405/29/04/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the case was referred to DPIIT through BO Portal & via email dated 01.09.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	115 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	BHAGYANAGAR INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00029369AM22
RA File Number	092404000469 AM21
Licence No and Date	0911000744/29/04/2021
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ask from the applicant to furnish the following information as per the comments of Consultant (SKB): 1. What is form of copper scrap is being imported? 2. To furnish documentary proof that the average copper in copper scrap is 94% 3. Process flow chart and wastage at each stage of operation. 4. Copy of Advance Authorization The case stands deferred.	

Case No.	116 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	EFD INDUCTION PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00029464AM22
RA File Number	07AA04002594 AM22
Licence No and Date	0711001010/29/04/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the case was referred to MeitY through BO Portal on 10.08.2021 for examination & comments. However, comments have not been received yet. Therefore, the Committee decided to remind MeitY for expediting the comments. The case stands deferred.	

Case No.	117 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00029465AM22
RA File Number	07AA04002602 AM22
Licence No and Date	0711001011/29/04/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the case was referred to MSME through BO Portal on 10.08.2021 for examination & comments. However, comments have not been received yet. Therefore, the Committee decided to remind MSME for expediting the comments. The case stands deferred.	

Case No.	118 / NC/2/MEET/Jul/202122/2
Case Status	Approved with Amendment
Party Name	BAOSTEEL INDIA COMPANY PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00030322AM22
RA File Number	03AA04007817 AM22
Licence No and Date	0311003468/30/04/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms on the recommendation of Consultant (SKB) as under: 1. The quantity of import item (Hot Dip Galvanized Steel Sheets in Coil, Grade B 450 LAD +ZF, thickness 1.4 mm, width 925 mm, length c mm) may be allowed as 148.47MT with 1% wastage on net weight of export item. 2. The quantity of import item (Hot Dip Galvanized Steel Sheet in Coil, Grade HC420/780DPD+ZF, Thickness 1.2 MM, Width 1246 MM, length C MM) may be allowed as 217.76MT with 1% wastage on net weight of export item. 3. The quantity of import item (Hot Dip Galvanized Steel Sheet in Coil, Grade HC420/780DPD+ZF, Thickness 1.4 MM, Width 1176 MM, Length C MM) may be allowed as 168.23MT with 1% wastage on net weight of export item. 4. The quantity of import item (Hot Dip Galvanized Steel Sheet in Coil, Grade HC420/780DPD+ZF, Thickness 1.8 MM, Width 1422 MM, Length C MM) may be allowed as 178.16 MT with 1% wastage on net weight of export item. 5. The quantity of import item (Hot Dip Galvanized Steel Sheet in Coil, Grade B260LYD+ZF, Thickness 1.0 MM, Width 1236 MM, Length C MM) may be allowed as 247.45MT with 1% wastage on net weight of export item. 6. The quantity of import item (Hot Dip Galvanized Steel Sheet in Coil, Grade HC420/780DPD+ZF, Thickness 1.4 MM, Width 856 MM, Length C MM) may be allowed as 178.16MT with 1% wastage on net weight of export item. RA concerned may take suitable consequential action accordingly.	

Case No.	119 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	FCI OEN CONNECTORS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00033300AM22
RA File Number	07AA04000991 AM22
Licence No and Date	0711001030/05/05/2021
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ask from the applicant to furnish following information as per comments of MeitY:	

1. Details of export product in terms of design, calculations and brief note about product.
2. Quantity of import items required for manufacturing one unit of export product for each export item. (Share excel sheet)
3. Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share excel sheet)
4. Wastage claimed in the manufacturing process. (Share excel sheet)
5. Justification of wastage.
6. Composition of Set/Packs etc. indicated as UOM in import/export item, if applicable.
7. Chartered Engineer certificate on requirement of import inputs.

The case stands deferred.

Case No.	120 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00038447AM22
RA File Number	04AA04003586 AM22
Licence No and Date	0411000796/11/05/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the case was referred to DHI through BO Portal & via email dated 01.09.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	121 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	UNIVERSAL FLEXIBLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00040311AM22
RA File Number	07AA04002079 AM22
Licence No and Date	0711001089/13/05/2021
Norms Committee Decision:	

The Committee considered the case as per the agenda and noted that the case was referred to DPIIT through BO Portal & via email dated 02.09.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments.

The case stands deferred.

Case No.	122 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00042266AM22
RA File Number	05AA04012236 AM22
Licence No and Date	0511002638/17/05/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the case was referred to DPIIT through BO Portal & via email dated 02.09.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	123 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	EASTMAN AUTO & POWER LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00042779AM22
RA File Number	05AA04014279 AM22
Licence No and Date	0511002662/17/05/2021
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ask from the applicant to furnish following information as per comments of Consultant (TEC-1): 1. Generic name of import item at Sl. No. 1 with catalogue. 2. Net content of import item at Sl. No. 1 in export item.	

3. Details of indigenous input, if any, with quantity.
4. Wastage claimed on each import item.

The case stands deferred.

Case No.	124 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00042267AM22
RA File Number	04AA04003941 AM22
Licence No and Date	0411000826/17/05/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the case was referred to DHI through BO Portal on 11.08.2021 for examination & comments. However, comments have not been received yet. Therefore, the Committee decided to remind DHI for expediting the comments. The case stands deferred.	

Case No.	125 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	STAR EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00042289AM22
RA File Number	03AA04011041 AM22
Licence No and Date	0311003848/17/05/2021
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ask from the applicant to furnish following information as per comments of Consultant (SKB): 1. What is the composition of Aluminum Alloy Billets? 2. What is the purity of Aluminum Ingots? 3. To submit copy of the shipping Bills which could confirm the composition of Aluminum Alloy Billets and	

Aluminum Ingots?

The case stands deferred.

Case No.	126 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	STAR EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00042291AM22
RA File Number	03AA04010932 AM22
Licence No and Date	0311003849/17/05/2021
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ask from the applicant to furnish following information as per comments of Consultant (SKB): 1. What is the composition of Aluminum Alloy Billets? 2. What is the purity of Aluminum Ingots? 3. To submit copy of the shipping Bills which could confirm the composition of Aluminum Alloy Billets and Aluminum Ingots? The case stands deferred.	

Case No.	127 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00042292AM22
RA File Number	04AA04003867 AM22
Licence No and Date	0411000829/17/05/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the case was referred to DHI through BO Portal on 11.08.2021 for examination & comments. However, comments have not been received yet. Therefore, the Committee decided to remind DHI for expediting the comments.	

The case stands deferred.

Case No.	128 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	STAR EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00042294AM22
RA File Number	03AA04010967 AM22
Licence No and Date	0311003850/17/05/2021
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ask from the applicant to furnish following information as per comments of Consultant (SKB): 1. What is the composition of Aluminum Alloy Billets? 2. What is the purity of Aluminum Ingots? 3. To submit copy of the shipping Bills which could confirm the composition of Aluminum Alloy Billets and Aluminum Ingots? The case stands deferred.	

Case No.	129 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00042324AM22
RA File Number	04AA04003585 AM22
Licence No and Date	0411000838/17/05/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the case was referred to DHI through BO Portal & via email dated 02.09.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	130 / NC/2/MEET/Jul/202122/2
Case Status	Approved with Amendment
Party Name	NAMO ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00042663AM22
RA File Number	05AA04015003 AM22
Licence No and Date	0511002656/17/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (SKB) as under: 1. The quantity of import item (Aluminium Scrap Zorba, Taint Tabor, Tense, Talk, Talon, Troma and All Kind of Aluminium Scrap as Per ISRI) may be allowed as 906400.00Kgs with 3% wastage. 2. The quantity of import item (Silicon Metal) may be allowed as 105000.00 Kgs with 5% wastage. 3. The quantity of import item (All Kind Of Copper Scrap Covered by ISRI Code) may be allowed as 21000.00Kgs with 5% wastage. RA concerned may take suitable consequential action accordingly.	

Case No.	131 / NC/2/MEET/Jul/202122/2
Case Status	Approved with Amendment
Party Name	RATNAVEER METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00044835AM22
RA File Number	34AA04001556 AM22
Licence No and Date	3411000580/18/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms on repeat basis as approved for A.A. No. 3410045925 dated 03.03.2020 in M. No. 7/81 dated 08.09.2020 on the recommendation of Consultant (TEC-3) as under: 1. Quantity of import item (Stainless steel coils/plates/ sheets/ sheet cuttings / strips both prime and second of relevant grade 304) may be allowed as 600MT. Note: 1. Grade & thickness to match in import & export item.	

2. **Outer diameter of the export product should be Minimum 4.78 mm and Maximum 160 mm.**
3. **Ratio between inner and outer diameter of the export product should be Minimum 0.48 and Maximum 0.56 respectively.**

RA concerned may take suitable consequential action accordingly.

Case No.	132 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	STAR EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00044846AM22
RA File Number	03AA04010956 AM22
Licence No and Date	0311003869/18/05/2021
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ask from the applicant to furnish following information as per comments of Consultant (SKB): 1. What is the composition of Aluminum Alloy Billets? 2. What is the purity of Aluminum Ingots? 3. To submit copy of the shipping Bills which could confirm the composition of Aluminum Alloy Billets and Aluminum Ingots? The case stands deferred.	

Case No.	133 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	HISAR METAL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00045195AM22
RA File Number	05AA04014994 AM22
Licence No and Date	0511002677/18/05/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the case was referred to MSME through BO	

Portal on 06.08.2021 for examination & comments. However, comments have not been received yet. Therefore, the Committee decided to remind MSME for expediting the comments.

The case stands deferred.

Case No.	134 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	TRASCCON INTERCONNECTION SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00045355AM22
RA File Number	07AA04003324 AM22
Licence No and Date	0711001111/18/05/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the case was referred to DHI through BO Portal & via email dated 02.09.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	135 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	TRASCCON INTERCONNECTION SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00045356AM22
RA File Number	07AA04004454 AM22
Licence No and Date	0711001112/18/05/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the case was referred to DPIIT through BO Portal & via email dated 02.09.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	136 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	FCI OEN CONNECTORS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00046118AM22
RA File Number	07AA04004572 AM22
Licence No and Date	0711001129/19/05/2021
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ask from the applicant to furnish following information as per comments of MeitY: 1. Details of export product in terms of design, calculations and brief note about product. 2. Quantity of import items required for manufacturing one unit of export product for each export item. (Share excel sheet) 3. Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share excel sheet) 4. Wastage claimed in the manufacturing process. (Share excel sheet) 5. Justification of wastage. 6. Composition of Set/Packs etc. indicated as UOM in import/export item, if applicable. 7. Chartered Engineer certificate on requirement of import inputs. The case stands deferred.	

Case No.	137 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	ARMOR PLAST PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00046120AM22
RA File Number	07AA04004578 AM22
Licence No and Date	0711001130/19/05/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the case was referred to Consultant (TEC-3) through BO Portal on 11.08.2021 for examination & comments. However, comments have not been received yet. Therefore, the Committee decided to remind Consultant (TEC-3) for expediting the comments.	

The case stands deferred.

Case No.	138 / NC/2/MEET/Jul/202122/2
Case Status	Case Approved
Party Name	TECHFAB (INDIA) INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00045625AM22
RA File Number	03AA04001704 AM22
Licence No and Date	0311003897/19/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms on the recommendation of Consultant (TEC-1) as under: 1. The quantity of import item (Galvanized Wire (Galfan) 90 Percentage Zinc and 10 Percentage Aluminium Coated Steel Wire 2 mm To 3.9 mm) may be allowed with nil wastage as claimed by the applicant in the Appendix-4E/CE Certificate. 2. The quantity of import item (PVC Compound) may be allowed with nil wastage as claimed by the applicant in the Appendix-4E/CE Certificate. RA concerned may take suitable consequential action accordingly.	

Case No.	139 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	FCI OEN CONNECTORS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00046114AM22
RA File Number	07AA04004571 AM22
Licence No and Date	0711001128/19/05/2021
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ask from the applicant to furnish following information as per comments of MeitY: 1. Details of export product in terms of design, calculations and brief note about product.	

2. Quantity of import items required for manufacturing one unit of export product for each export item. (Share excel sheet)
3. Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share excel sheet)
4. Wastage claimed in the manufacturing process. (Share excel sheet)
5. Justification of wastage.
6. Composition of Set/Packs etc. indicated as UOM in import/export item, if applicable.
7. Chartered Engineer certificate on requirement of import inputs.

The case stands deferred.

Case No.	140 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	STAR EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00047239AM22
RA File Number	03AA04016175 AM22
Licence No and Date	0311003957/20/05/2021
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ask from the applicant to furnish following information as per comments of Consultant (SKB): 1. What is the composition of Aluminum Alloy Billets? 2. What is the purity of Aluminum Ingots? 3. To submit copy of the shipping Bills which could confirm the composition of Aluminum Alloy Billets and Aluminum Ingots? The case stands deferred.	

Case No.	141 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	STAR EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00047240AM22
RA File Number	03AA04016183 AM22
Licence No and	0311003958/20/05/2021

Date	
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ask from the applicant to furnish following information as per comments of Consultant (SKB): 1. What is the composition of Aluminum Alloy Billets? 2. What is the purity of Aluminum Ingots? 3. To submit copy of the shipping Bills which could confirm the composition of Aluminum Alloy Billets and Aluminum Ingots? The case stands deferred.	

Case No.	142 / NC/2/MEET/Jul/202122/2
Case Status	Case Approved
Party Name	BAOSTEEL INDIA COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00047301AM22
RA File Number	03AA04016239 AM22
Licence No and Date	0311003964/21/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (SKB) as under: 1. The quantity of import item (Hot Rolled Steel Sheet in Coils (Pickled and Oiled), Grade DD11, Thickness 4.30 mm, Width 1025 mm, Length C mm) may be allowed as 500.00MT with 1% wastage. 2. The quantity of import item (Hot Rolled Steel Sheet in Coils (Pickled and Oiled), Grade DD11, Thickness 2.50 mm, Width 1220 mm, Length C mm) may be allowed as 497.50MT with 0.5% wastage. 3. The quantity of import item (Cold Rolled Steel Sheet in Coils, Grade BHG1, Thickness 0.5 mm, Width 1000 mm, Length C mm) may be allowed as 300.00MT with 1% wastage. 4. The quantity of import item (Cold Rolled Steel Sheet in Coils (Silicon Electrical Steel), Grade B50d390, Thickness 0.5 mm, Width 1112 mm, Length C mm) may be allowed as 500.00MT with 1% wastage. Note: The grade of import & export item should be relevant. RA concerned may take suitable consequential action accordingly.	

Case No.	143 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred

Party Name	KEI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00047481AM22
RA File Number	05AA04016380 AM22
Licence No and Date	0511002735/21/05/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the case was referred to DPIIT through BO Portal & via email dated 02.09.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	144 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	CHOKSI HERAEUS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00047876AM22
RA File Number	13AA04002264 AM22
Licence No and Date	1311000352/21/05/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the case was referred to DPIIT through BO Portal & via email dated 02.09.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	145 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00047884AM22
RA File Number	07AA04004722 AM22
Licence No and	0711001150/21/05/2021

Date	
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the case was referred to Consultant (TEC-1) through BO Portal on 30.07.2021 for examination & comments. However, comments have not been received yet. Therefore, the Committee decided to remind Consultant (TEC-1) for expediting the comments. The case stands deferred.	

Case No.	146 / NC/2/MEET/Jul/202122/2
Case Status	Approved with Amendment
Party Name	SAMYAK METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00049021AM22
RA File Number	05AA04017306 AM22
Licence No and Date	0511002757/23/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (SKB) as under: 1. The description of import item may be amended as “Aluminium Scrap (Zorba, Taint Tabor, Tense, Talk, Talon, Troma & All Kind of Aluminium Scrap as per ISRI)” and the quantity may be allowed as 559.78 MT with 3% wastage. 2. The quantity of import item (Silicon Metal) may be allowed as 59.34MT with 5% wastage. RA concerned may take suitable consequential action accordingly.	

Case No.	147 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	ARMOR PLAST PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00049752AM22
RA File Number	07AA04004967 AM22
Licence No and Date	0711001163/24/05/2021
Norms Committee Decision:	

The Committee considered the case as per the agenda and noted that the case was referred to DPIIT through BO Portal & via email dated 31.08.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments.

The case stands deferred.

Case No.	148 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	KSP INC
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00049869AM22
RA File Number	05AA04017766 AM22
Licence No and Date	0511002771/24/05/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the case was referred to MSME through BO Portal on 06.08.2021 for examination & comments. However, comments have not been received yet. Therefore, the Committee decided to remind MSME for expediting the comments. The case stands deferred.	

Case No.	149 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	KSP INC
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00049870AM22
RA File Number	05AA04017747 AM22
Licence No and Date	0511002772/24/05/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the case was referred to MSME through BO Portal on 06.08.2021 for examination & comments. However, comments have not been received yet. Therefore, the Committee decided to remind MSME for expediting the comments. The case stands deferred.	

Case No.	150 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	APL METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00050007AM22
RA File Number	02AA04005025 AM22
Licence No and Date	0211000732/24/05/2021
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ask from the applicant to furnish following information as per comments of MSME: 1. To submit certificate of analysis. The case stands deferred.	

Case No.	151 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	STAR EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00099528AM22
RA File Number	03AA04016114 AM22
Licence No and Date	0311003973/25/05/2021
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ask from the applicant to furnish following information as per comments of Consultant (SKB): 1. What is the composition of Aluminum Alloy Billets? 2. What is the purity of Aluminum Ingots? 3. To submit copy of the shipping Bills which could confirm the composition of Aluminum Alloy Billets and Aluminum Ingots? The case stands deferred.	

Case No.	152 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	STAR EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00099531AM22
RA File Number	03AA04016121 AM22
Licence No and Date	0311004043/25/05/2021
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ask from the applicant to furnish following information as per comments of Consultant (SKB): 1. What is the composition of Aluminum Alloy Billets? 2. What is the purity of Aluminum Ingots? 3. To submit copy of the shipping Bills which could confirm the composition of Aluminum Alloy Billets and Aluminum Ingots? The case stands deferred.	

Case No.	153 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	STAR EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00099534AM22
RA File Number	03AA04016345 AM22
Licence No and Date	0311004044/25/05/2021
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ask from the applicant to furnish following information as per comments of Consultant (SKB): 1. What is the composition of Aluminum Alloy Billets? 2. What is the purity of Aluminum Ingots? 3. To submit copy of the shipping Bills which could confirm the composition of Aluminum Alloy Billets and Aluminum Ingots? The case stands deferred.	

Case No.	154 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	STAR EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00099539AM22
RA File Number	03AA04016352 AM22
Licence No and Date	0311004045/25/05/2021
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ask from the applicant to furnish following information as per comments of Consultant (SKB): 1. What is the composition of Aluminum Alloy Billets? 2. What is the purity of Aluminum Ingots? 3. To submit copy of the shipping Bills which could confirm the composition of Aluminum Alloy Billets and Aluminum Ingots? The case stands deferred.	

Case No.	155 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	PHOENIX INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00099656AM22
RA File Number	03AA04029074 AM21
Licence No and Date	0311004049/25/05/2021
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ask from the applicant to furnish following information as per comments of Consultant (SKB): 1. What is the exact composition of Zinc Alloy Ingot with Nickel according to the export order? 2. To submit a copy of the purchase order. 3. In which form, Nickel (unwrought/Nickel Oxide Sinter/flaks) is to be imported and percentage thereof? 4. What is the purity of Zinc Ingot? The Zinc and Nickel in the export product is in the range. The average quantity of Aluminum is 98.5 Percent and Nickel is 1.5 percent. To calculate the required quantity of inputs,	

please furnish exact composition of export product.

The case stands deferred.

Case No.	156 / NC/2/MEET/Jul/202122/2
Case Status	Approved with Amendment
Party Name	J M W INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00100000AM22
RA File Number	05AA04017582 AM22
Licence No and Date	0511002788/25/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms on the recommendation of MSME as under: 1. The quantity of import item (Copper Cathode) may be allowed @ 1.01Kgs/Kg content in the export product. RA concerned may take suitable consequential action accordingly.	

Case No.	157 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	ULTRA FOIL
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00100029AM22
RA File Number	05AA04018575 AM22
Licence No and Date	0511002791/25/05/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the case was referred to DPIIT through BO Portal & via email dated 31.08.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

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Case No.	158 / NC/2/MEET/Jul/202122/2
Case Status	Approved with Amendment
Party Name	JAIN METAL ROLLING MILLS
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00099427AM22
RA File Number	04AA04004296 AM22
Licence No and Date	0411000886/25/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of MSME as under: 1. The quantity of relevant import item (Remelted Lead Ingots/Block) may be allowed as 953271.00Kgs inclusive of 2% wastage. Note: The average lead content in import item should be 97%. RA concerned may take suitable consequential action accordingly.	

Case No.	159 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00101132AM22
RA File Number	03AA04017735 AM22
Licence No and Date	0311004086/27/05/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the case was referred to DPIIT through BO Portal & via email dated 02.09.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	160 / NC/2/MEET/Jul/202122/2
Case Status	Approved with Amendment
Party Name	AKSHAY ALUMINIUM ALLOYS LLP
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00101141AM22
RA File Number	05AA04018190 AM22
Licence No and Date	0511002840/27/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (SKB) as under: 1. The quantity of import item (Aluminium Scrap (Zorba, Taint Tabor, Tense, Talk, Talon, Troma and All Kind of Aluminium Scrap as Per ISRI)) may be allowed as 362560.00Kgs with 3% wastage. 2. The quantity of import item (Silicon Metal) may be allowed as 42000.00Kgs with 5% wastage. 3. The quantity of import item (All Kind of Copper Scrap Covered by ISRI Code) may be allowed as 8400.00Kgs with 5% wastage. RA concerned may take suitable consequential action accordingly.	

Case No.	161 / NC/2/MEET/Jul/202122/2
Case Status	Case Approved
Party Name	PARAMJYOTI MOVERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00101237AM22
RA File Number	06AA04001511 AM22
Licence No and Date	0611000424/27/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (TEC-1) as under: 1. The quantity of import item (Glass Fibre Reinforced Polyamides PA6 Pemaron 260G6HIYL22) may be allowed as applied for @ 1.04Kgs/Kg content in the export product. 2. The quantity of import item (Thermoplastic Elastomer 360 Black ES006) may be allowed as applied for @ 1.04Kgs/Kg content in the export product.	

RA concerned may take suitable consequential action accordingly.

Case No.	162 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	METAL CARE ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00102232AM22
RA File Number	03AA04015893 AM22
Licence No and Date	0311004113/28/05/2021
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ask from the applicant to furnish following information as per comments of Consultant (SKB): 1. Please submit a copy of shipping bill, which indicates copper dross having copper content 90%. 2. What are the other oxides present in the copper dross? However, as per the manufacturing flow diagram, the initial raw material is copper scrap Birch Cliff. To clarify which one is correct? The case stands deferred.	

Case No.	163 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	EASTMAN AUTO & POWER LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00102528AM22
RA File Number	05AA04018553 AM22
Licence No and Date	0511002867/29/05/2021
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ask from the applicant to furnish following information as per comments of Consultant (TEC-1): 1. Generic name of import item at Sl. No. 1 with catalogue. 2. Net content of import item at Sl. No. 1 in export item. 3. Details of indigenous input, if any, with quantity.	

4. Wastage claimed on each input.

The case stands deferred.

Case No.	164 / NC/2/MEET/Jul/202122/2
Case Status	Approved with Amendment
Party Name	ARJAN IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00102537AM22
RA File Number	05AA04015405 AM22
Licence No and Date	0511002868/29/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms on the recommendation of DPIIT as under: 1. Quantity of import item (Stainless Steel Circles Magnetic/Non Magnetic) may be allowed @ 1.10 Kgs/Kg content in the export product. Note: 1. The words “Containing 255000 Kgs of Magnetic/Non-magnetic Stainless steel (Grade 200 Series)” may be suffixed with the description of export product. 2. The import item should be of relevant grade & thickness as used in the export item. RA concerned may take suitable consequential action accordingly.	

Case No.	165 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	SELP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00103142AM22
RA File Number	03AA04012394 AM22
Licence No and Date	0311004147/30/05/2021
Norms Committee Decision:	

The Committee considered the case as per the agenda and noted that the case was referred to Consultant (TEC-1) through BO Portal on 29.07.2021 for examination & comments. However, comments have not been received yet. Therefore, the Committee decided to remind Consultant (TEC-1) for expediting the comments.

The case stands deferred.

Case No.	166 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	GANGES INTERNATIONALE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00103457AM22
RA File Number	04AA04004609 AM22
Licence No and Date	0411000908/31/05/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the case was referred to DPIIT through BO Portal & via email dated 31.08.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	167 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	DIAMOND METAL SCREENS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00104569AM22
RA File Number	07AA04005353 AM22
Licence No and Date	0711001211/01/06/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the case was referred to DPIIT through BO Portal & via email dated 31.08.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	168 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	DIAMOND METAL SCREENS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00104575AM22
RA File Number	07AA04005350 AM22
Licence No and Date	0711001213/01/06/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the case was referred to DPIIT through BO Portal & via email dated 31.08.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	169 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	DIAMOND METAL SCREENS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00104580AM22
RA File Number	07AA04005345 AM22
Licence No and Date	0711001214/01/06/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the case was referred to DPIIT through BO Portal & via email dated 02.09.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	170 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred

Party Name	DIAMOND METAL SCREENS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00104586AM22
RA File Number	07AA04005348 AM22
Licence No and Date	0711001216/01/06/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the case was referred to DPIIT through BO Portal & via email dated 02.09.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	171 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	FCI OEN CONNECTORS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00104608AM22
RA File Number	07AA04005534 AM22
Licence No and Date	0711001218/01/06/2021
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ask from the applicant to furnish following information as per comments of MeitY: 1. Details of export product in terms of design, calculations and brief note about product. 2. Quantity of import items required for manufacturing one unit of export product for each export item. (Share excel sheet) 3. Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share excel sheet) 4. Wastage claimed in the manufacturing process. (Share excel sheet) 5. Justification of wastage. 6. Composition of Set/Packs etc. indicated as UOM in import/export item, if applicable. 7. Chartered Engineer certificate on requirement of import inputs. The case stands deferred.	

Case No.	172 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	BHAGYANAGAR COPPER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00105661AM22
RA File Number	09AA04003279 AM22
Licence No and Date	0911000999/02/06/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted the comments given by Consultant (SKB). However, the matter was discussed in the meeting and the Committee decided to refer back the comments to Consultant (SKB) for re-examination of the case. The case stands deferred.	

Case No.	173 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	SHRI SABHARI SMELTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00105075AM22
RA File Number	04AA04004525 AM22
Licence No and Date	0411000922/02/06/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the case was referred to MSME through BO Portal on 06.08.2021 for examination & comments. However, comments have not been received yet. Therefore, the Committee decided to remind MSME for expediting the comments. The case stands deferred.	

Case No.	174 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	REEP INDUSTRIES PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021

and Date	
HQ File Number	HQRNORM APPLY 00106047AM22
RA File Number	04AA04004048 AM22
Licence No and Date	0411000929/03/06/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the case was referred to DPIIT through BO Portal & via email dated 31.08.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	175 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	REEP INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00106067AM22
RA File Number	04AA04004054 AM22
Licence No and Date	0411000935/03/06/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the case was referred to DPIIT through BO Portal & via email dated 31.08.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	176 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	REEP INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00106071AM22
RA File Number	04AA04004055 AM22
Licence No and Date	0411000936/03/06/2021
Norms Committee Decision:	

The Committee considered the case as per the agenda and noted that the case was referred to DPIIT through BO Portal & via email dated 27.08.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments.

The case stands deferred.

Case No.	177 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	VINEY CORPORATION PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00107050AM22
RA File Number	33AA04001642 AM22
Licence No and Date	3311000270/04/06/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the case was referred to Consultant (TEC-1) through BO Portal on 24.08.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	178 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00107352AM22
RA File Number	09AA04003493 AM22
Licence No and Date	0911001011/04/06/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the case was referred to DPIIT through BO Portal & via email dated 02.09.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	179 / NC/2/MEET/Jul/202122/2
Case Status	Case Deferred
Party Name	SIECHEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202122/ 2 and 03/09/2021
HQ File Number	HQRNORM APPLY 00107468AM22
RA File Number	04AA04005161 AM22
Licence No and Date	0411000940/04/06/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the case was referred to DPIIT through BO Portal & via email dated 27.08.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	